

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 15/2007 & M.A. No.12/2007

Date of order: July 28.2010

CORAM:

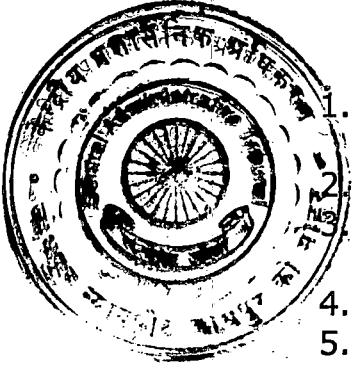
**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. V.K. KAPOOR, ADMINISTRATIVE MEMBER**

Brahmdev Kumar Singh s/o Rameshwar R/o MES Q.No. 380/7, Air Force, Suratgarh, presently working as HS Fitter (Highly Skilled Fitter) under Garrison Engineer, Air Force, Suratgarh.

...Applicant.

Mr. Manoj Bhandari , counsel for applicant.

VERSUS



1. The union of India through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. The H.Q. Commander Works Engineer (AF), Bikaner, The Engineering in Chief (Branch AHQ, DHQ), PO, New Delhi.
3. The Garrison Engineer (Air Force) Suratgarh.
4. The Chief Engineer, Headquarter, Western Command, Engineering Branch, Chandi Mandir, District Chandigarh.

... Respondents.

Smt. K. Parveen, counsel for respondents.

ORDER

Per Hon'ble Dr. K.B. Suresh, (JM)

Heard the learned counsel for both the parties.

The grievance of the applicant seems to be that in his service which has been more than quarter of a century he got only one promotion. He has passed all the qualificatory bench mark for next promotion which would be otherwise granted to



him. But for the lack of vacancies available; he is entitled for his first leg of accelerated Progression. The respondents contented that the application is delayed and also by the fact there is no specific order against which the O.A. has been filed. Since, there is no other specific defence put up by the respondents, the applicant is entitled for following relief's:-

- i) The applicant, following the Apex Court decision is entitled to one more promotional avenue being offered to him in the light of career progression scheme;
- ii) The respondents are directed to reconsider the matter related to him in the light of the above observations and fix his eligibility for such accelerated progression scheme after completion of the required time framed and grant him appropriate benefits after he had covered all the qualificatory requirements and 24 years of service.

It is made clear that the promotion which he has received earlier will not be a stumbling block and therefore the 2nd benefit is still operative. To the above extent the O.A. is allowed with no order as to costs. This exercise shall be completed within the three months from the date of receipt of copy of this order. M.A. No. 12/2007 also stands disposed of.

below
(V.K. KAPOOR)
MEMBER (ADMN.)

SK

WBS
(DR. K.B. SURESH)
MEMBER (JUDL.)